

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2935 of 2020

Sanjay Dubey

...Petitioner

-V e r s u s-

The State of Jharkhand

... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Sabyasanchi, Advocate

For the State :- Ms. Anuradha Sahay, A.P.P.

02/09.09.2020

The present case is taken up through video conferencing.

Learned counsel for the petitioner is directed to implead the complainant- Ranjana Devi as the opposite party no. 2.

So far as the rest of the defects are concerned, learned counsel for the petitioner undertakes to remove the same within two weeks.

Put up this case after two weeks under the appropriate heading.

(Rajesh Shankar, J.)

Ritesh/